- (b) if so, the total number of camels available in the two States;
- (c) whether any annual export ceiling has been fixed for milching and breeding purposes;
- (d) il so, what is the annual export of camel!' during the last five years, year-wis:; and
- (e) vi- tether Government are aware that camels are smuggled across the the borders and eventually shipped to the Gulf countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI STOGENDRA MAKWANA):

- (a) All India Livestock Census, which includes enumeration of camels, is conducted quinquennially.
- (b) As per Livestock Census 1982 (Provisi mal), camel population in the State of Gujarat and Rajasthan were 74,382 and 7,52,887 respectively.
- (c) Nio, Sir, Export of camels is allowed on merit for breeding purposes only.
- (d) The number of camels allowed for export yearwise are as under:—

1980-81	Nil
1981-82	Nil
1982-83	75
1983-84	Nil
1984-85	One

(e) \left\(\left\) leports received by the Govt, of Indiii do not indicate smuggling of camels accross tie borders and their e\ cntual shipping to the Gulf countrii s

Tende* a for purchase of fishing Boats

- 2034. DR. SHYAM SUNDER MOHAPATRA: Will the Minister of AG.UCULTURE be pleased to state:
- (a) whether it is a faci that global tenders for the purchage of any fishing 1 oats are required to be called;

- (b) if so, what are the reasons for not adopting such a system in India;
- (c) what steps have been taken by Government to make a thorough cost analysis of the cost of Indian made boats also, being financed by the S. D.F.C is-a-vis foreign boats; and
- (d) what is the existing structure for safeguarding the interests of the country in this matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) and (b) Tin: deep sea fishing vessels are being acquired by fishing companies who art free to select the type of fishing vessels and source of supply. As such the question of Global Tenders docs not arise.

(c) and (d) The cost of Indian made boats is being thoroughly scrutinised by an Interministerial Committee before they are recommended for financing by the Shipping Development Fund Committee. The cost of imported boats is considered by the Interministerial Fishing Vessels Acquisition Committee and the Screening Committee before the cases are recommended for import and S.D.F.C. financing. The indigenous trawller building yards are provided 33 % subsidy on the cost of construcion. In addition, there is also a 10% price preference in respect of Indian built fishingvessels

Paharias Community in Santhal Pargana and Sahebganj District of Bihar

- 2035. SHRI RAM XARESFI KUSHAWAHA: Will the Minister of WELFARE be pleased to state:
- (a) whether Government are aware that the paharia Community in Santhal Pargana and Sahebganj district in Bihar is facing extinction and the tribe is likely to become extinct within the next 15 to 20 years with the present rate of deaths;

125

- (b) if so, what are the reasons therefor: and
- (c) what steps has been taken by Government to save the tribe?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO):

(a) to (c) There is no positive evidence to indicate that paharia tribe is declining in population. The population trend of Paharia tribe during 1961-7) Census was as follows:

9		Popul	ation
		1961	1971
(i)	Sauria paharia	55,606	59,047
(ii)	Mal paharia	45,423	48,636

The 1981 tribe-wise Census population figures have not been finalised. Both groups of paharia have been identified as primitive for according special treatment for their development. The Government of India provided Special Central Assistance of about Rs. 207.08 lakhs during the Sixth Plan psriod for taking up developmental programmes for the nine tribel groups indentified as primitive in the State-Beneficiary oriented programmes including health and education are taken up for these groups. Gram Sabhas have been organised to render assistance to these communities in their economic upliftment. Government sanctions grant-in-aid to these Sabhas. Credit facilities concessional rate of interest are extended to the members through respective Gram Sabhas.

बरोनी उर्वरक कारखाने के महाप्रबन्धक के विरुध भ्रष्टाचार के ग्रारोप

2036 श्री हुक्मदेव नारायण यादव: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि कुछ संसद सदस्यों ने 19 सितम्बर, 1985 को उनके लिखे अपने पत्न में बरौनी उर्वरक कारखाने के महाप्रवन्धक के विरुद्ध भ्रष्टा-चार के गंभीर आरोप लगाए हैं तथा उन आरोपों की जांच करने की मांग की है, यदि हां, तो इस संबंध में क्या कार्यवाही की गई है; और

(ख) क्या सरकार को यह जानकारी है कि भ्रष्टाचार के झारोपों से संबंधित सभी दस्तावेजों को नष्ट किया जा रहा है ?

उर्वरक विभाग में राज्य मंत्री (श्री के ० नटवर सिंह): (क) माननीय सदस्य ने दिनांक 12 अगस्त, 1985 तथा 19 सितम्बर, 1985 के अपने पत्नों में बरौनी उर्वरक संयंत के प्रवन्धकों द्वारा खाली ड्रमों तथा प्रयुक्त मोबिल आयल के विकय, वर्दी हेतु कपड़े, कोयले को तोड़ने के लिए लाईम बीडर, पोलीथोन के बैलों की खरीद, ने फथा/कोयले के अपव्यय, यूरिया के स्टाक में कमी मरम्मत पर अपव्यय आदि से संबंधित मामलों में कुछ कथित अनियमितताओं की और ध्यान आकर्षित किया।

हिन्दुस्तान फर्टिलाइजर कार्पोरेशन ने सूचित किया है कि प्रबन्धकों ने उक्त आरोपों की जांच की थी। विभिन्न दस्तावेजों की जांच करने तथा वास्तविक जांच के पश्चात् विभागीय समिति ने वरौनी सिलो में अप्रल-मई, 1983 के माह तक 11,000 टन यूरिया की कमी पाई। समिति ने विचार व्यक्त किया है कि यह कमी मुख्यतः रिकार्डिंग उपकरण में खराबी के कारण थी। प्रारम्भिक जांच के पश्चात् खाली ड्रमों की विकी का मामला केन्द्रीय सतर्कता आयोग को सौंप दिया गया है। शेष सभी आरोप तथ्यहीन पाये गये है।

(ख) इस संबंध में सरकार के पास कोई सूचना नहीं है। तथापि, निगम को इस संबंध में सारी स्थिति की पूर्णतयः जांच करने के लिये कहा गया है।

2037. [Transferred to the 16th December, 1985.]